GOVERNMENT OF INDIA WOMEN AND CHILD DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:805 ANSWERED ON:25.11.2011 IMMORAL TRAFFIC (PREVENTION) ACT, 1956 Majhi Shri Pradeep Kumar;Patel Shri Kishanbhai Vestabhai

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to amend the Immoral Traffic (Prevention) Act, 1956;
- (b) if so, whether the Government has received comments from all the concerned Ministries/departments in this regard;
- (c) if so, the details of the comments incorporated in the said amendment; and
- (d) the extent to which such amendments are likely to check /control immoral trafficking in the country?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) to (d): Yes, Madam, the Government proposes to amend the Immoral Traffic (Prevention) Act, 1956. The comments of Ministries/Departments concerned were received on the amendment proposalsmade earlier. These amendments aimed at widening the scope of the Act, enhancing punishment for traffickers, preventing re-victimization of victims and making the implementation of the Act more effective. However, the Immoral Traffic (Prevention) Amendment Bill, 2006, which was introduced in the Lok Sabha in 2006, lapsed in 2009 with the dissolution of the Lok Sabha. Fresh consultations are being held and the amendment proposals are being fine-tuned.